

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 19/85
DATED 09.01.2020 HELD ON 09.01.2020**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.19/85 dated 09.01.2020 of Norms Committee-VI for the year 2019-20 was held on 09.01.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri S.Kipgen, DDG	DGFT
4	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 5/31/85-ALC3/2011	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:19/85- ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date:0810107322 03.01.2012	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 13.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.02.2020.			

Case No.: 6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:19/85- ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 06.09.2019 followed by reminder on 07.11.2019 in which the reply of the firm is awaited. The Committee decided to send another reminder to the firm to expedite reply. The case stands deferred to 27.02.2020.			

Case No.: 6/24/85-ALC3/2013	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:19/85- ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.			

Case No.: 7/20/85-ALC3/2018	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:19/85- ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00190/AM19/	RLA File :09/24/040/00476/AM19/	Lic.No/Date:0910067008 31.12.2018	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., DIPP for examination and comments. The Committee decided to request DIPP to expedite their comments. The case stands deferred to 27.02.2020.			

Case No.: 11/20/85- ALC3/2018	Party Name:R K PRODUCTS	Meet No/Date:19/85- ALC3/2019 09.01.2020	Status: Deferred
---	-------------------------	--	-------------------------

HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MSME for comments. The Committee decided to request MSME to expedite their comments. The case stands deferred to 27.02.2020.			

Case No.:6/1/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status:Deferred
HQ File :01/85/050/00345/AM19/	RLA File :08/24/040/00428/AM19/	Lic.No/Date:0810144773 14.03.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that Technical Authority MoFPI had proposed to issue DL to the firm. However after deliberation, the Committee decided to request MoFPI to re-examine the application and furnish comments. The comments of the Technical Authority is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.			

Case No.:9/1/85-ALC3/2019	Party Name:GROWEL FEEDS PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status:Deferred
HQ File :01/85/050/00348/AM19/	RLA File :09/24/040/00606/AM19/	Lic.No/Date:0910067301 19.03.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that as suggested by CIFT the application of the firm has been forwarded to Technical Authority, i.e, CIBA for examination and comments which is awaited. The Committee decided to request CIBA to expedite their comments. The case stands deferred to 27.02.2020.			

Case No.:3/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status:Deferred
HQ File :01/85/050/00017/AM20/	RLA File :08/24/040/00441/AM17/	Lic.No/Date:0810145098 26.04.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.			

Case No.:4/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status:Deferred
HQ File :01/85/050/00018/AM20/	RLA File :08/24/040/00402/AM17/	Lic.No/Date:0810145099 26.04.2019	Defer Date:27.02.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 27.02.2020.

10	Case No.: 7/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00021/AM20/	RLA File :09/24/040/00287/AM18/	Lic.No/Date:0910067424 30.04.2019	Defer Date:27.02.2020
	Decision : NC considered the case as per agenda and noted the information furnished by the firm on actual consumption data of import items duly certified by the CA, has been forwarded to Technical Authority, i.e., MoFPI for examination and comments and their comments are still awaited. The Committee therefore, decided to request MoFPI to expedite comments.			
	The case stands deferred to 27.02.2020.			

11	Case No.: 6/4/85-ALC3/2019	Party Name:VINBROS & CO.	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00020/AM20/	RLA File :04/24/040/00024/AM20/	Lic.No/Date:0410165544 01.05.2019	Defer Date:27.02.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm along with reply is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 27.02.2020.			

12	Case No.: 12/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00026/AM20/	RLA File :09/24/040/00029/AM20/	Lic.No/Date:0910067458 08.05.2019	Defer Date:27.02.2020
	Decision : NC considered the case as per agenda and noted the information furnished by the firm on actual consumption data of import items duly certified by the CA, has been forwarded to Technical Authority, i.e., MoFPI for examination and comments and their comments are still awaited. The Committee therefore, decided to request MoFPI to expedite comments.			
	The case stands deferred to 27.02.2020.			

13	Case No.: 10/4/85-ALC3/2019	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00024/AM20/	RLA File :09/24/040/00565/AM19/	Lic.No/Date:0910067486 10.05.2019	Defer Date:27.02.2020

Decision : NC considered the case as per agenda and noted that the application of the firm along with reply is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 27.02.2020.

14	Case No.: 4/7/85-ALC3/2019	Party Name:MNS FOODS LIMITED	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00045/AM20/	RLA File :07/24/040/00058/AM20/	Lic.No/Date:0710115015 06.06.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 07.11.2019 followed by reminder on 01.01.2020 in which reply is awaited. The Committee decided to send a reminder to the firm to expedite reply. The case stands deferred to 27.02.2020.				

15	Case No.: 7/7/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00048/AM20/	RLA File :24/24/040/00009/AM20/	Lic.No/Date:2410042782 12.06.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 13.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.02.2020.				

16	Case No.: 6/7/85-ALC3/2019	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00047/AM20/	RLA File :07/24/040/00046/AM20/	Lic.No/Date:0710115044 12.06.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 13.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.02.2020.				

17	Case No.: 8/7/85-ALC3/2019	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00049/AM20/	RLA File :09/24/040/00116/AM20/	Lic.No/Date:0910067662 13.06.2019	Defer Date:27.02.2020

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 13.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 27.02.2020.

Case No.:10/7/85-ALC3/2019	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:19/85-ALC3/2019 09.01.2020	Approved
HQ File :01/85/050/00051/AM20/	RLA File :32/24/040/00023/AM20/	Lic.No/Date:3210078997 19.06.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA, allowing the following inputs;			
Export Item			
18	Tea bags containing Tea, filter Paper, Mylar String & Envelop (containing 95000 Kgs of Coated Printing Paper Reels 70 GSM, 199500 Kgs of Tea, 13863 Kgs of Filter Paper & 146 Kgs of Mylar String		308509.000 Kg.
Import Item			
Coated Printing Paper Reels 70 GSM		As per Packaging Policy.	
RA may take suitable consequential action accordingly.			

Case No.: 2/10/85-ALC3/2019	Party Name:RK AGROEXPORT PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00061/AM20/	RLA File :05/24/040/00236/AM20/	Lic.No/Date:0510411343 24.07.2019	Defer Date:27.02.2020
19	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 13.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm.		
The case stands deferred to 27.02.2020.			

Case No.: 3/10/85-ALC3/2019	Party Name:SUN BIO NATURALS (INDIA) PRIVATE LTD	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status:Deferred
20	HQ File :01/85/050/00062/AM20/	RLA File :04/24/040/00070/AM20/	Lic.No/Date:0410165893 25.07.2019 Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm			

has been requested vide DL dated 13.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 27.02.2020.

Case No.: 4/10/85- ALC3/2019	Party Name: AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date: 19/85- ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00063/AM20/	RLA File :03/94/040/00340/AM20/	Lic.No/Date:0310830612 26.07.2019	Defer Date:27.02.2020
21	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 13.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.02.2020.		

Case No.: 8/10/85- ALC3/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 19/85- ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00067/AM20/	RLA File :31/83/040/00073/AM20/	Lic.No/Date:3110067492 06.08.2019	Defer Date:27.02.2020
22	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 13.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.02.2020.		

Case No.: 2/13/85- ALC3/2019	Party Name: KURUWA ENTERPRISES	Meet No/Date: 19/85- ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00077/AM20/	RLA File :10/24/040/00047/AM20/	Lic.No/Date:1010060264 04.09.2019	Defer Date:27.02.2020
23	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 13.11.2019 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee also noted that the export product is ETO treated and vide DL dated 01.01.2020 requested the firm to furnish following information along with hard copy of the application; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.”		

The reply of the firm is awaited. The Committee decided to send a reminder to the firm to expedite reply.

The case stands deferred to 27.02.2020.

24	Case No.: 1/13/85-ALC3/2019	Party Name: RAVI FOODS P.LTD.,	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00076/AM20/	RLA File :09/24/040/00305/AM20/	Lic.No/Date:0910067969 05.09.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the application of the firm along with reply has been forwarded to Technical Authority, i.e., MoFPI for examination and comments which is awaited. The Committee decided to request MoFPI to expedite the comments.				
The case stands deferred to 27.02.2020.				

25	Case No.: 3/13/85-ALC3/2019	Party Name: TASTY BITE EATABLES LIMITED	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00078/AM20/	RLA File :31/83/040/00082/AM20/	Lic.No/Date:3110067527 05.09.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments which is awaited. The Committee decided to request MoFPI to expedite the comments.				
The case stands deferred to 27.02.2020.				

26	Case No.: 12/13/85-ALC3/2019	Party Name: AIPRIME NUTRITIONS PRIVATE LIMITED	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00087/AM20/	RLA File :09/24/040/00270/AM20/	Lic.No/Date:0910068009 17.09.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 13.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm.				
The case stands deferred to 27.02.2020.				

27	Case No.: 11/13/85-ALC3/2019	Party Name: DUKES PRODUCTS (INDIA) LTD	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status: Deferred
	HQ File :01/85/050/00086/AM20/	RLA File :09/24/040/00290/AM20/	Lic.No/Date:0910068006 17.09.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the application of the				

firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments which is awaited. The Committee decided to request MoFPI to expedite the comments.

The case stands deferred to 27.02.2020.

Case No.: 10/13/85-ALC3/2019	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:19/85- ALC3/2019 09.01.2020	Approved
HQ File :01/85/050/00085/AM20/	RLA File :05/23/040/00240/AM20/	Lic.No/Date:0510411872 18.09.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, allowing the following inputs;			
Export Item			
Yohimbine Extract 8%	6114.000 Kg.		
Yohimbine Extract 6%	5625.000 Kg.		
Import Item			
Pausinystalia Yohimbe Bark, Bark having Brown Color with Yohimbine Content NLT 1.0%	49401.000 Kg (for Export of 6114.000 Kg Yohimbine Extract 8%)		
Pausinystalia Yohimbe Bark, Bark having Brown Color with Yohimbine Content NLT 1.0%	34087.5 Kg (for Export of 5625.000 Kg Yohimbine Extract 6%)		
RA may take suitable consequential action accordingly.			

Case No.: 2/16/85-ALC3/2019	Party Name:A.TOSH & SONS INDIA LTD.	Meet No/Date:19/85- ALC3/2019 09.01.2020	Approved
HQ File :01/85/050/00105/AM20/	RLA File :32/24/040/00070/AM20/	Lic.No/Date:3210079198 31.10.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on allowing following inputs:			
Export Item			
Blended Tea in Tea Bags containing 30% Kenyan Black Tea + 70% Indian Tea, Pet Non Woven, Thread and Tag.	56831.000 Kg		
Import Items			
Black Tea of Grade PF1	Net to Net with accountability in export product.		
Black Tea of Grade PD	Net to Net with accountability in export product.		
Pet Non Woven 1206AP-S	As per packaging policy with accountability		

Thread PP246	1.01 Kg/Kg in export product
Tag	Net to Net with accountability in export product

The grade, quality & origin of imported Black Tea should match with the Black Tea exported. Other regulations of FTP/HBP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.: 3/16/85-ALC3/2019	Party Name: GODFREY PHILLIPS INDIA LTD	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00106/AM20/	RLA File :05/23/040/00287/AM20/	Lic.No/Date:0510412316 31.10.2019	Defer Date:27.02.2020
30 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DIPP for examination and comments which is awaited. The Committee decided to request DIPP to expedite the comments.			
The case stands deferred to 27.02.2020.			

Case No.: 6/16/85-ALC3/2019	Party Name: BOTANIC HEALTHCARE PRIVATE LIMITED	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00109/AM20/	RLA File :09/24/040/00399/AM20/	Lic.No/Date:0910068161 05.11.2019	Defer Date:27.02.2020
31 Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., Tech.2;			
i) % content of Fulvic Acid in Import and Export items. ii) % Assay of Shilajit Extract to the export. iii) CoA of Import item from Foreign Supplier. iv) CoA of Export product. v) Stage wise material balance showing wastage in terms of a.i.			
The case stands deferred to 27.02.2020.			

Case No.: 5/16/85-ALC3/2019	Party Name: KURUWA ENTERPRISES	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00108/AM20/	RLA File :10/24/040/00065/AM20/	Lic.No/Date:1010060317 05.11.2019	Defer Date:27.02.2020
32 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 25.11.2019 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee also noted that the export product is ETO treated and vide DL dated			

03.01.2020 requested the firm to furnish following information along with hard copy of the application;

“Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.”

The reply of the firm is awaited. The Committee decided to send a reminder to the firm to expedite reply.

The case stands deferred to 27.02.2020.

Case No.: 8/16/85-ALC3/2019	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00111/AM20/	RLA File :05/24/040/00450/AM20/	Lic.No/Date:0510412413 07.11.2019	Defer Date:27.02.2020
33	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 25.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm.		
	The case stands deferred to 27.02.2020.		

Case No.: 9/16/85-ALC3/2019	Party Name:SUPERHOUSE LTD.,	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00112/AM20/	RLA File :06/24/040/00057/AM20/	Lic.No/Date:0610039339 11.11.2019	Defer Date:27.02.2020
34	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 25.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm.		
	The case stands deferred to 27.02.2020.		

Case No.: 10/16/85-ALC3/2019	Party Name:NATURE PEARLS PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2019 09.01.2020	Status: Deferred
HQ File :01/85/050/00113/AM20/	RLA File :05/24/040/00465/AM20/	Lic.No/Date:0510412449 13.11.2019	Defer Date:27.02.2020
35	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 25.11.2019 followed by reminder dated 01.01.2020 to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to wait for the reply of the firm.		

The case stands deferred to 27.02.2020.

Case No.:1/19/85-ALC3/2019	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:19/85- ALC3/2019 09.01.2020	Approved
HQ File :01/85/050/00136/AM20/	RLA File :03/94/040/00743/AM20/	Lic.No/Date:0310833443 16.12.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.1 allowing following inputs:			
Export Item			
Plastic Mechanical Pencil Containing 4 Pencil Lead per Pencil (Net content : 1) Pencil Mechanism 7,000,000.000 Nos. 2) Eraser 7,000,000.000 Nos. 3) Pencil lead 28,000,000.000 Nos. 4) San Moulding Powder 15,218.000 Kgs. 5) ABS Moulding Powder 7,798.000 Kgs. 6) Polypropylene Granules 1,806.000 Kgs.		7000000.000 Number	
Import Items			
PENCIL MECHANISM OF REQUIRED SPECIFICATION		Net to Net	
ERASER OF REQUIRED SIZE AND SPECIFICATION		Net to Net	
PENCIL LEAD OF RELEVANT LENGTH		Net to Net	
SAN MOULDING POWDER		1.05 Kg/Kg Content in export product	
ABS MOULDING POWER		1.05 Kg/Kg Content in export product	
POLYPROPY LENE GRANULES		1.05 Kg/Kg Content in export product	
RA may take subsequent consequential action accordingly.			

Case No.:2/19/85- ALC3/2019	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:19/85- ALC3/2019 09.01.2020	Status:Deferred
HQ File :01/85/050/00137/AM20/	RLA File :09/24/040/00467/AM20/	Lic.No/Date:0910068289 17.12.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 06.01.2020 to send a copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a hard copy of the application immediately.			
The case stands deferred to 27.02.2020.			

38 Case No.:3/19/85-	Party Name:GLAMY CANDY	Meet No/Date:19/85-	Status:Deferred
----------------------	------------------------	---------------------	-----------------

ALC3/2019	PRIVATE LTD.	ALC3/2019 09.01.2020	
HQ File :01/85/050/00138/AM20/	RLA File :07/24/040/00215/AM20/	Lic.No/Date:0710115877 18.12.2019	Defer Date:27.02.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 06.01.2020 to send a copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a hard copy of the application immediately.			
The case stands deferred to 27.02.2020.			

Case No.:4/19/85- ALC3/2019	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:19/85- ALC3/2019 09.01.2020	Status:Deferred
HQ File :01/85/050/00139/AM20/	RLA File :09/24/040/00473/AM20/	Lic.No/Date:0910068301 24.12.2019	Defer Date:27.02.2020
39	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 06.01.2020 to send a copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a hard copy of the application immediately.		
The case stands deferred to 27.02.2020.			

Case No.:5/19/85- ALC3/2019	Party Name:V S INTERNATIONAL	Meet No/Date:19/85- ALC3/2019 09.01.2020	Status:Deferred
HQ File :01/85/050/00140/AM20/	RLA File :24/24/040/00042/AM20/	Lic.No/Date:2410042962 24.12.2019	Defer Date:27.02.2020
40	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee also noted that the firm has been requested vide DL dated 06.01.2020 to send a copy of the application, which is awaited. The Committee decided to send a reminder to the firm to furnish a hard copy of the application immediately.		
The case stands deferred to 27.02.2020.			

Case No.:6/19/85-ALC3/2019	Party Name:FRIGORIFICO ALLANA PRIVATE LIMITED	Meet No/Date:19/85- ALC3/2019 09.01.2020	Withdrawn
HQ File :01/85/050/00141/AM20/	RLA File :03/94/040/00980/AM18/	Lic.No/Date:0310833720 26.12.2019	
41	Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.		

MANUAL CASES

M250	Case No. M-250	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00081/AM19 /DES.VI	RLA File : 08/24/040/00375/A M19	Lic.No/Ecom NO. 08/99/000/36300/05 93/3937 dated 22.01.2019	Defer Date:27.02.2020
	Subject: Application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 by M/s Adani Wilmar Ltd. for fixation of adhoc norms under Para 4.06 of HBP, 2015-20 for export of “Refined Bleached Deodorized Palmolein” against import of “Crude Palm Oil (Edible Grade)”			
	Decision : NC considered the case as per agenda and noted that reply furnished by the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.			

M251	Case No. M-251	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00010/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:27.02.2020
	Subject: Application filed by M/s Adani Wilmar Ltd. for fixation of adhoc norms under Para 4.06 of HBP, 2015-20 for import Crude Palm Oil (Edible Grade) for export of Refined Bleached Deodorized Palm Olein.			
	Decision : NC considered the case as per agenda and noted that reply furnished by the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.			

M252	Case No. M-252	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00008/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:27.02.2020

	Subject: Application for modification in existing SION for Refined Soybean Oil (Edible Grade)- Item No. E-121-Food Group, by M/s Adani Wilmar Ltd.
	Decision : NC considered the case as per agenda and noted that Indian Oilseeds and Produce Export Promotion Council (IOPEPC) has furnished their recommendation to the proposed modification of SION E-121 and also last three years export/import data. The Committee also noted that the application of the firm for proposed modification of SION has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.02.2020.

M253	Case No. M-253	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00011/AM20/DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:27.02.2020
	Subject: Application for modification in existing SION for Refined Sunflower Oil (Edible Grade)- Item No. E-124-Food Group, by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that Indian Oilseeds and Produce Export Promotion Council (IOPEPC) has furnished their recommendation to the proposed modification of SION E-121 and also last three years export/import data. The Committee also noted that the application of the firm for proposed modification of SION has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.02.2020.			

M254	Case No. M-254	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00068/AM20 / DES.VI	RLA File : 03/95/040/00649/A M 20	Lic.No/Ecom No. 11/05/004/45700/063 3/6649 dated 09.09.2019	Defer Date:27.02.2020

	Subject Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Manorama Industries Limited for export of CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF) against import of Shea Nut and Palm Mid Fraction (PMF) .
	Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.

M255	Case No. M-255	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00073/AM20 / DES.VI	RLA File : 03/95/040/00742/ AM 20	Lic.No/Ecom No. 11/05/004/45700/064 1/2421 dated 23.10.2019	Defer Date:27.02.2020
	Subject Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Manorama Industries Limited for export of Shea Butter against import of Shea Nut (Oil content 45 +/- 1%).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.			

M256	Case No. M-256	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00102/AM20 / DES.VI	RLA File : 03/95/040/00957/ AM 20	Lic.No/Ecom No. 11/05/004/45700/065 3/ 9372 dated 23.12.2019	Defer Date:27.02.2020
	Subject Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Manorama Industries Limited for export of Illipe Crude Oil against import of Illipe Kernel (48% Oil content).			

	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2;			
	i) Export/import completed by the firm on the earlier license issued on same items ii) Details of by-product, its quantity and value.			
	The case stands deferred to 27.02.2020.			

M257	Case No. M-257	Party Name: M/s Tata Chemicals Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00072/AM19 / DES.VI	RLA File : 03/95/040/00901/ AM 19	Lic.No/Ecom No. 0310825645, dated 13.12.2018	Defer Date:27.02.2020
	Subject Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS) Powder P-90 and Fossence (Oligofructose/FOS) Liquid L95 against import of Refined or White Sugar.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 27.02.2020.			

M258	Case No. M-258	Party Name: M/s Jain Irrigation Systems Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00085/AM20 / DES.VI	RLA File : 03/94/040/001497/ AM 07	Lic.No/Ecom No. 0310424393, dated 26.03.2007	Defer Date:27.02.2020
	Subject Fixation of Adhoc norms in respect of 0310424393, dated 26.03.2007 of M/s Jain Irrigation Systems Ltd. for export of Dehydrated Onion in the different form – Flakes, Diced, Chopped, Granulated, Pieces, Rings, Slices, Powder etc. and Fruit Puree of Mango, Banana, Papaya, Guava, Pomegranate, Tomato Paste, Powder Pulp, Juice, Concentrate etc. against import of Plaster Cast 325, Aerosil 200 Pharma Grade Anticaking Agent, PP Big Bags, Polyester Strapping Roll, Card Board Paper, 220 Lt. ALU Aspetic Bags, 220 Lt. ALU Foil Aspetic Bags, 220 Lt. Transparent Non Aspetic Bag, Blancobent UF, KLAR-SOL 30 and Erbigel.			

	Decision : NC considered the case as per agenda and noted that the application alongwith consumption of details of import items in each export item furnished by the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.
--	---

	Case No. M-259	Party Name: M/s Jain Irrigation Systems Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
M259	HQ File : 01/85/050/00037/AM09 / DES.VI	RLA File : 03/94/040/00796/A M 07	Lic.No/Ecom No. 0310404400 dated 16.10.2006	Defer Date:27.02.2020
	Subject : Request of the firm, M/s Jain Irrigation Systems Ltd. for revision of adhoc norms fixed on AA No. 0310404400 dated 16.10.2006.			
	Decision : NC considered the case as per agenda and noted that the application alongwith consumption of details of import items in each export item furnished by the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.			

	Case No. M-260	Party Name: M/s R.B. Agro Milling Pvt. Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
M260	HQ File : 01/85/171/00096/AM2 0/ DES.VI	RLA File : 05/24/040/00514/ AM 20	Lic.No/Ecom No. 05/99/007/22200/061 8/6575 dated 14.06.2019	Defer Date:27.02.2020
	Subject : Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. R.B. Agro Milling Pvt. Ltd. for export of Chickpeas Flour against import of Chickpeas (whole/Split).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 27.02.2020.			

M261	Case No. M-261	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00091/AM20/ DES.VI	RLA File : 03/94/040/000716/ AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/06 46/ 7995 dated 21.11.2019	Defer Date:27.02.2020
	Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of " Instant Fat Filled Powder (Each 100 Kg of export product contain 28% Palm Fat, 2.04% Skimmed Milk Powder, 1.60% Whey Protein Concentrate and 6.16% Isolate Soya Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder containing 34% Protein, Whey Protein Concentrate containing 80% Protein and Isolate Soya Protein containing 88% Protein..			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 27.02.2020.			

M262	Case No. M-262	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00092/AM20/ DES.VI	RLA File : 03/94/040/00717/A M 20	Lic.No/Ecom No. Date: 03/92/005/91300/06 46/ 8124 dated 21.11.2019	Defer Date:27.02.2020
	Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Instant Fat Filled Powder (Each 100 Kg of export product contain 28% Palm Fat, 2.72% Skimmed Milk Powder, 2% Whey Protein Concentrate and 10.44% Isolate Soya Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder containing 34% Protein, Whey Protein Concentrate containing 80% Protein and Isolate Soya Protein containing 87% Protein".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 27.02.2020.			

M263	Case No. M-263	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00093/AM20/ DES.VI	RLA File : 03/94/040/00718/A M 20	Lic.No/Ecom No. Date: 03/92/005/91300/06 46/ 8193 dated 21.11.2019	Defer Date:27.02.2020
	Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Instant Fat Filled Powder (Each 100 Kg of export product contain 28% Palm Fat, 3.74% Skimmed Milk Powder, 2.40% Whey Protein Concentrate and 13.92% Isolate Soya Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder containing 34% Protein, Whey Protein Concentrate containing 80% Protein and Isolate Soya Protein containing 87% Protein".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 27.02.2020.			

M264	Case No. M-264	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/171/00094/AM20/ DES.VI	RLA File : 03/94/040/00466/A M 20	Lic.No/Ecom No. Date: 03/92/005/91300/06 33/ 5092 dated 09.09.2019	Defer Date:27.02.2020
	Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Instant Fat Filled Powder (Containing 28% Palm Fat, Casein Protein 3.60 Kgs & Isolate Soya Protein 7.92 Kgs)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Casein containing 90% Protein and Isolate Soya Protein containing 88% Protein".8			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 27.02.2020.			

M265	Case No. M-265	Party Name: M/s. Ohsung Electronics India Private Limited	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Status:Deferred
	HQ File : 01/85/050/00196/AM16/ DES.VI	RLA File : 31/83/040/00132/A M 16	Lic.No/Ecom No. & Date: 3110065810 dated 28.12.2015	Defer Date:27.02.2020
	Subject: Application of M/s Ohsung Electronics India Private Limited for revision of norms fixed in M.No.16/85 dated 02.03.2017 in AA No. 3110065810 dated 28.12.2015 and permission to import Food Mix Sparkle Cake Asst (Set of 3 Packets)			
	Decision : NC considered the case as per agenda and noted that the firm has requested for allowing import of Food Mix Sparkle Cake Asst.(Set of 3 Packets) which was rejected by the Committee in earlier meeting. The Committee with due deliberation decided to ask the firm to appear for PH alongwith details of export/import documents showing that Food Mix Sparkle Cake Asst (Set of 3 Packets) has been used in the export product. The case stands deferred to 27.02.2020.			

	Case No. M-266	Party Name: M/s Frigorifico Allana	Meet No/Date: 19/85-ALC3/2019 09.01.2020	Rejected
	HQ File : 01/85/171/00062/AM20/ DES.VI	RLA File : 03/94/040/00283/A M 20	Lic.No/Ecom No. 03/88/146/47800/0616/ 3974 dated 01.06.2019	
M266	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Frigorifico Allana Private Limited for export of "Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hdrogenated Vegetable Oil Hydrogenated Palm Stearin" against import of " Crude Palm Oil".			
	Decision : M/s. Frigorifico Allana Private Limited vide letter dated 23.08.2019 had submitted application for prior fixation of norms for export of "Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hdrogenated Vegetable Oil Hydrogenated Palm Stearin" against import of " Crude Palm Oil" under Para 4.06 of HBP. Since the import item falls under ineligible			

category under Para 4.11 of FTP, 2015-20, the firm had requested for prior fixation of norms before execution of import.

2. Since the import item was only 1.00 MT which is not commercial quantity viable for export, the firm was requested to clarify. In response the firm had stated that their case is fixation of norms where norms get fixed on per kilogram basis. Further the firm had stated that the application for fixation of norms was made only for one metric ton for ease of understanding to the concerned Department. Their application is only for fixation of norms which has no relevance under the scheme of AA. Upon fixation of norm they will claim Brand Rate under Duty Drawback for their regular duty paid on import of Crude Palm Oil under OGL and import against AA for their export item made out of imported item of Crude Palm Oil.

3. The case was considered by the Committee and in M.No.13/85 dated 10.10.2019, the firm was directed to approach Department of Revenue, since the intention of the firm was to claim benefit under Brand Rate of Duty Drawback.

4. With reference to the above decision, the firm stated that since the import item is ineligible under Para 4.11 of FTP, 2015-20 and unless the Norms Committee fixes norms, it would not be possible to import. Hence, the firm had requested Norms Committee to fix the norms under Advance Authorisation route so that they would be able to import Crude Palm Oil.

5. The firm had further stated that the total quantity of import item i.e., Crude Palm Oil is 5320 MT. Out of which they will import 1000 MT on duty free and the balance of 4320 MT will be imported by payment of duty. Against the import of 5320 MT of Crude Palm Oil, the firm has proposed to export 1000 MT of Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hdrogenated Vegetable Oil Hydrogenated Palm Stearin.

6. The Committee observed that while processing Crude Palm Oil (the duty free raw material imported by the firm), the main product is Palm Oil and Palmolein and the co-products e.g., Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hdrogenated Vegetable Oil Hydrogenated Palm Stearin are generated. The firm has informed nothing about the

main product i.e., Palm Oil/Palmolein and its domestic sale value and proposes for export of by-products only.

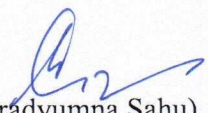
7. The Committee also noted that MoFPI vide O.M. No. F-14011/35/2010-ED dated 27.12.2019 has recommended for export of 1000 MT of Hydrogenated Palm Stearin against import of 5320 MT of Crude Palm Oil as applied by the firm.

8. The Committee noted that the firm has proposed for import of 1000 MT of duty free Crude Palm Oil and production/export of 1000MT of Hydrogenated Palm Stearin from 1000MT of duty free import item is not possible. Moreover, the export product is the by-products only where as the main product which is Palm Oil, which has substantial market value, has not been exported. The Committee also felt that, only by export of by-products, it will not be possible to achieve the minimum Value Addition of 15% which is the basic parameter of duty free scheme. Moreover, under AA Scheme there is no mechanism to provide or split the inputs to be allowed into duty free & dutiable inputs. AA is only issued for duty free inputs.

9. After discussions, the Committee came to a conclusion that Minimum Value Addition of 15% or more as required under the scheme is technically not feasible after oil extraction [and its domestic sale] from the duty free imported Crude Palm Oil. The duty exemption benefit thus gets will be passed on to 'Palm Oil/Palmolein' which will not be exported and leads to undue enrichment of the firm. Moreover, AA cannot be issued for duty free & dutiable inputs. This procedure is not in line with Policy provisions. Committee therefore decided that the application of the firm do not meet the basic parameters of the Scheme as prescribed in Para 4.09 of Foreign Trade Policy and decided to reject the case.

RA, may take suitable consequential action accordingly.

Date:05.02.2020
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi